


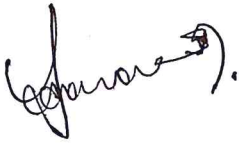

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/84/2016  
**NAME OF THE PETITIONER(S)** : K. B. Vijay  
**NAME OF THE RESPONDENT(S)** : Exertion Technology Private Limited & 6 others  
**UNDER SECTION** : 111, 397/398 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. Manjula Devi, ADV For KSR & Co Company Secretaries CBE	For Respondents 1, 3, 4 & 5	
2. Vijaya Prashanth. S	Counsel for proposed Respondent (R8)	
3. Athiban Vijay for K. Gowtham Kumar	Counsel for P	

**ORDER**

Shri Athiban Vijay, representing counsel for petitioner present. Ms S Manjula Devi, counsel for R1, R3, R4 & R5 and Shri S Vijaya Prasanth representing counsel to the proposed R8 are present. Counsel for petitioner stated that notice sent to R2 returned unserved with an endorsement "no such person". He is directed to cause service of notice to R2 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated, for their appearance before this Bench intimating the next date of hearing and file an affidavit alongwith proof of advertisement. He is also directed to cause fresh notice to R6 & R7 and submit proof of sending and effecting service by way of an affidavit by the next date of hearing. Put up on **10.04.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)